

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-1028/ND/2020

IN THE MATTER OF:

M/s. Shree Jindal Soya Ltd.

...PETITIONER

Vs.

M/s. Proful Oils Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 14.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

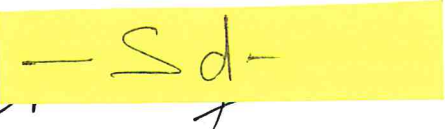
For the Petitioner/Operational-creditor :Ms. Heena George, Advocate.

For the Respondent/ Corporate-debtor :Ms. Shivani Sharma, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. Ms. Shivani Sharma has appeared on behalf of the Corporate-debtor and submitted that notice has been received yesterday, therefore time is required to file "vakalatnama" as well as reply in the matter. Three days' time has been granted for filing "vakalatnama" and ten days' time has been granted for filing reply. Matter is adjourned to 14.01.2021.

**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Meenu)